

THE GOVERNMENT OF UNION TERRITORIES  
(AMENDMENT) ACT, 1985

No. 24 OF 1985

[29th March, 1985.]

An Act further to amend the Government of Union Territories Act, 1963.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Government of Union Territories (Amendment) Act, 1985.

Short title.

20 of 1963.

2. In the Government of Union Territories Act, 1963 (hereinafter referred to as the principal Act), in section 13, in clause (a) of subsection (2), for the word and figures "section 14", the words, figures and letter "section 14 or section 14A" shall be substituted.

Amendment of Section 13.

3. After section 14 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 14A.

"14A. The provisions of the Tenth Schedule to the Constitution shall, subject to the necessary modifications (including modifications for construing references therein to the Legislative Assembly of a State, article 188, article 194 and article 212 as references, respectively, to the Legislative Assembly of a Union territory, section 11, section 16 and section 37 of this Act), apply to and in relation to the members of the Legislative Assembly of a Union territory as they apply to and in relation to the members of the Legislative Assembly of a State, and accordingly,—

Disqualification on ground of defection for being a member.

(a) the said Tenth Schedule as so modified shall be deemed to form part of this Act; and

(b) a person shall be disqualified for being a member of the Legislative Assembly of a Union territory if he is so disqualified under the said Tenth Schedule as so modified."